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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 39] नई दिल्ली, सोमवार, सितम्बर 23, 2013/ आश्विन 1, 1935 (शक)
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 23rd September, 2013/Asvina 1, 1935 (Saka)

The following Act of Parliament received the assent of the President on the 20th September, 2013, and is hereby published for general information:—

THE REPRESENTATION OF THE PEOPLE (AMENDMENT AND VALIDATION) ACT, 2013

No. 29 OF 2013

[20th September, 2013.]

An Act further to amend the Representation of the People Act, 1951.

BE it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:—

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| <p>1. (1) This Act may be called the Representation of the People (Amendment and Validation) Act, 2013.</p> <p>(2) It shall be deemed to have come into force on the 10th day of July, 2013.</p> | <p>Short title and commencement.</p> |
| <p>2. In the Representation of the People Act, 1951 (hereinafter referred to as the principal Act), in section 7, in clause (b), after the words "or Legislative Council of a State", the words "under the provisions of this Chapter, and on no other ground" shall be inserted.</p> | <p>Amendment of section 7.</p> |
| <p>3. In section 62 of the principal Act, after the proviso to sub-section (5), the following proviso shall be inserted, namely:—</p> <p>"Provided further that by reason of the prohibition to vote under this sub-section, a person whose name has been entered in the electoral roll shall not cease to be an elector."</p> | <p>Amendment of section 62.</p> |

Validation.

4. Notwithstanding anything contained in any judgment, decree or order of any court, tribunal or other authority, the provisions of the Representation of the People Act, 1951, as amended by this Act, shall have and shall be deemed always to have effect for all purposes as if the provisions of this Act had been in force at all material times.

43 of 1951.

P.K. MALHOTRA,
Secy. to the Govt. of India.